

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**STARRED QUESTION NO. 341**  
ANSWERED ON 12<sup>TH</sup> DECEMBER, 2019

**COMPENSATION TO FARMERS**

†\*341. SHRIMATI JASKAUR MEENA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the time by which the farmers affected by the Delhi-Mumbai road project are likely to be paid compensation;
- (b) the scheme formulated by the Government for the resettlement of numerous farmers rendered landless due to the said project in Dausa region; and
- (c) whether the Government proposes to provide employment to local workers/unemployed people of the affected areas in this project and if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA  
STARRED QUESTION NO. 341 ON 12<sup>TH</sup> DECEMBER, 2019 ASKED BY  
SHRIMATI JASKAUR MEENA REGARDING 'COMPENSATION TO  
FARMERS'

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- (a) to (c) Land compensation awards amounting to Rs. 11,624 crores have been declared by respective Competent Authority for land Acquisition (CALA) for acquiring land for the Delhi-Mumbai road project. Against this, compensation amounting to Rs. 5,378 crores has already been disbursed to the affected land holders. Status of payment is reviewed continuously with the concerned CALAs for expeditious disbursement of compensation to the affected land holders.

The compensation for the acquisition of land acquired is determined and paid to the affected land holders as per provisions of Right to Fair Compensation in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) as applicable to National Highways Act (NH), 1956. A manual of guidelines on land acquisition for National Highways has been issued which includes comprehensive policy guidelines regarding applicability of RFCTLARR Act, 2013 to the NH Act, 1956, determination of market value of land, multiplication factor etc. and the said guidelines are followed for all cases of land acquisition compensation including the land acquired in Dausa region.

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